

DEMAND No. 97—GRANTS TO COUNCIL OF
SCIENTIFIC AND INDUSTRIAL RESEARCH

"That a sum not exceeding Rs. 4,03,91,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND NO. 98—DEPARTMENT OF SPACE

"That a sum not exceeding Rs. 2,00,80,000 on Revenue Account and not exceeding Rs. 50,73,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Space'."

DEMAND No. 99—DEPARTMENT OF SUPPLY

"That a sum not exceeding Rs. 48,33,000 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Supply'."

DEMAND No. 100—SUPPLIES & DISPOSALS

"That a sum not exceeding Rs. 81,16,000 on Revenue account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Supplies and Disposals'."

DEMAND No. 101—LOK SABHA

"That a sum not exceeding Rs. 51,01,000 on Revenue account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Lok Sabha'."

DEMAND NO. 102—RAJYA SABHA

"That a sum not exceeding Rs. 19,76,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Rajya Sabha'."

DEMAND NO. 103—DEPARTMENT OF
PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs. 2,44,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Department of Parliamentary Affairs'."

DEMAND NO. 104—SECRETARIAT OF THE
VICE-PRESIDENT

"That a sum not exceeding Rs. 65,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1974 in respect of 'Secretariat of the Vice-President'."

18 hrs.

APPROPRIATION (VOTE ON)
ACCOUNT)* BILL, 1973

MR. DEPUTY SPEAKER : Now, we take up Appropriation (Vote on Account) Bill.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I want to oppose.

MR. DEPUTY-SPEAKER : Just a minute. I have your letter, but I do not think your request to oppose the introduction of the Bill is permissible under the Constitution...

SHRI JYOTIRMOY BOSU : How, Sir ?

MR. DEPUTY-SPEAKER : I will point out to you.....(Interruptions) Mr. Pandey, you are not helping me in any way—(Interruptions)6

Order, please. Now, the Demands have been granted by the House. Under Article 114, the Constitutional provision is this It relates to Appropriation Bills. It says ;

"As soon as may be after the grants under Article 113 have been made...."

—and here the Grants have been made..

"by the House of the People, there shall be introduced a Bill to provide for the

appropriation out of the Consolidated Fund of India.”

So, it is really a duty of the Minister to introduce it. We cannot avoid it.

THE MINISTER OF FINANCE (SHRI (YESHWANTRAO CHAVAN) : Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year, 1973-74†

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1973-74.”

The motion was adopted.

SHRI YESHWANTRAO CHAVAN : I introduce† the Bill.

SHRI INDRAJIT GUPTA (Alipore) It does not preclude his right to oppose it. There is an obligation on the part of the Government to introduce the Appropriation Bill. But it does not preclude the right of a Member to oppose the Bill.

SHRI P. K. DEO (Kalahandi) : It is mandatory, on the part of the Minister to introduce the Bill. But, he has got the right to oppose it.

SHRI JYOTIRMOY BASU : I have written to you; I have given to you an explanatory note.

MR. DEPUTY-SPEAKER : Kindly have some patience.

(Interruptions)

MR. DEPUTY SPEAKER : I will satisfy Mr. Bosu. He is an intelligent Member. He will appreciate and he will understand it.

(Interruptions)

MR. DEPUTY SPEAKER : Kindly listen to me. Order please. In the first place, this is only a Grant on account.

You accept that. All right. Now, for three days, discussion had taken place. We have had a full discussion on the Budget for three days in which the policies of the Government have been laid down and general indications have been given.

(Interruptions)

MR. DEPUTY SPEAKER : I have not finished. I will listen to you when I have finished. This is only a half-way house and in a few days we shall be taking up discussion on the Demands.

(Interruptions)

MR. DEPUTY SPEAKER: Order please. I know the rules. I am going according to the rules.

(Interruptions)

MR. DEPUTY SPEAKER : Order please As I said, this is a half-way house. It is the practice of the House to treat this as a formality.

SHRI JYOTIRMOY BOSU : No, Sir. It is up to us....

MR. DEPUTY-SPEAKER : Under the rules, the detailed working of the rules has got to be provided by the Speaker or by the House.

I will give you a precedent....

SHRI JYOTIRMOY BOSU : I am entitled to oppose, Sir....

MR. DEPUTY-SPEAKER : One second, Mr. Bosu. I have not finished. I am on my legs. It is not as if this is the first time when a question like this has arisen. In 1958 also a question like this arose. The Chair, at that time, after a discussion, had ruled that this is a formal affair and therefore, no discussion can take place.

SHRI JYOTIRMOY BOSU : Then, what is the use of this Rule 72 of the Rule book? What is the use of this Rule? Throw it away.

MR. DEPUTY-SPEAKER : It is a decision of the House....

† Introduced with the recommendation of the President.

SHRI JYOTIRMOY BOSU : Nothing can supersede this one . . . (Interruption).

Don't try to carry coal to Newcastle all the time.

MR. DEPUTY-SPEAKER : Mr. Jyotirmoy Bosu, why can't you have some patience ?

SHRI JYOTIRMOY BOSU : I have shown enough patience, Sir

MR. DEPUTY-SPEAKER : Have a little more patience.

SHRI JYOTIRMOY BOSU : I am prepared to see the end of it...

MR. DEPUTY SPEAKER Rule 389 says :

"All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may from time to time direct "

I have also quoted the precedent that in 1958 the Speaker had given this direction that this should be treated as a formal affair

SHRI INDRAJIT GUPTA : After this Appropriation Bill has been introduced which is the obligation of the Government to do, is it open or not open to a Member to move an amendment ? May I draw your attention to Article 114. It makes it quite clear that only certain types of amendments are not permissible. The decision of the person presiding as to whether an amendment is permissible or not permissible under this clause shall be final which means that some amendments can be admissible and some will be inadmissible according to your judgement. If the Constitution clearly lays down that it is admissible to have an amendment tabled, then why should the Member be not allowed to make his observations ?

MR. DEPUTY-SPEAKER : The House in the past had given a decision like this;

"This is a half-way house between a full discussion on the Budget and the discussion on the Demands which are going to take place in a few days time and, therefore, it is a formal affair."

SHRI JYOTIRMOY BOSU : Either you take cognizance of this rule 72 which clearly says .

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the Member who moves and from the Member who opposes the motion, may, without further debate. . ."

I do not really understand why you want to shut out a Member. You remove the provision from the Rules of Procedure instead of calling it a half-way house, because Sir, the whole vote on account is very misleading as the details are lacking.

MR. DEPUTY-SPEAKER : I am not allowing any discussion.

SHRI YESHWANTRAO CHAVAN I beg to move†;

that the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1973-74, be taken into consideration "

MR. DEPUTY SPEAKER The question is ,

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1973-74, be taken into consideration "

The Lok Sabha divided :

†Moved with the recommendation of the President

[Division No. 11].

[18.14 hrs.]

Gavit, Shri T. H.

AYES

Gogoi, Shri Tarun

A hirwar, Shri Nathu Ram

Gomango Shri Giridhar

Ahmed, Shri F. A.

Gopal, Shri K.

Alegesan, Shri O. V.

Goswami, Shri Dinesh Chandra

Ambesh, Shri

Gotkhinde, Shri Annasaheb

Austin, Dr. Henry

Hari Kishore Singh, Shri

Awdhesh Chandra Singh, Shri

Hari Singh, Shri

Azad, Shri Bhagwat Jha

Hashim, Shri M. M.

Aziz Imam, Shri

Ishaque, Shri A. K. M.

Bajpai, Shri Vidya Dhar

Jeyalakshmi, Shrimati V.

Basappa, Shri K.

Joshi, Shri Popatlal M.

Basumatari, Shri D.

Kadam, Shri J. G.

Bhattacharyya Shri Chapalendu

Kadanappalli, Shri Ramachandran

Bist, Shri Narendra Singh

Kader, Shri S. A.

Buta Singh, Shri

Kahandole, Shri Z. M.

Chanda, Shrimati Jyotsna

Kailas, Dr.

Chandrakar, Shri Chandulal

Kakodkar, Shri Purushottam

Chandrika Prasad, Shri

Kapur, Shri Sat Pal

Chaturvedi, Shri Roshan Lal

Kasture, Shri A. S.

Chaudhari, Shri Amarsinh

Kotoki, Shri Laladhar

Chavan, Shri Yeshwantrao

Kottrahetti, Shri A. K.

Chawla, Shri Amar Nath

Kumaramangalam, Shri S. Mohan

Chhotey Lal, Shri

Kushok Bakula, Shri

Chhuten Lai, Shri

Lakkappa, Shri K.

Chikkalingaiah, Shri K.

Laskar, Shri Nihar

Daga, Shri M. C.

Mahajan, Shri Y. S.

Darbara Singh, Shri

Maharaj Singh, Shri

Das, Shri Dharnidhar

Mahata, Shri Debendra Nath

Daschowdhury, Shri B. K.

Mallana, Shri K.

Dhamankar, Shri

Mallikarjun, Shri

Dwivedi, Shri Nageshwar

Mandal, Shri Jagdish Narain

Engti, Shri Biren

Mishra, Shri Bibhuti

Ganesh, Shri K. R.

Modi, Shri Shrikishan

Gangadeb, Shri P.

Mohsin, Shri F. H.

Muhammed Khuda Bukhah, Shri

Oraon, Shri Kartik
 Painuli, Shri Paripoornanand
 Pandey, Shri Krishna Chandra
 Pandey, Shri R. S.
 Pandit, Shri S. T.
 Pant, Shri K. C.
 Partap Singh, Shri
 Paswan, Shri Ram Bhagat
 Patel, Shri Natwarlal
 Patel, Shri Ramubhai
 Patil, Shri Anantrao
 Patil, Shri E. V. Vikhe
 Peje, Shri S. L.
 Qureshi, Shri Mohd Shafi
 Raghu Ramaiah, Shri K.
 Rai, Shrimati Sahodrabai
 Raj Bahadur, Shri
 Ram Surat Prasad, Shri
 Ramji Ram, Shri
 Ramshekhar Prasad Singh, Shri
 Rao, Shrimati B. Radhabai A
 Rao, Shri P. Ankineedu Prasada
 Ravi, Shri Vayalar
 Ray, Shrimati Maya
 Reddy, Shri K. Ramakrishna
 Reddy, Shri M. Ram Gopal
 Reddy, Shri P. Ganga
 Richhariya, Dr. Govind Das
 Rohatgi, Shrimati Sushila
 Roy, Shri Bishwanath
 Rudra Pratap Singh, Shri
 Sadhu Ram, Shri
 Samanta, Shri S. C.
 Sathe, Shri Vasant
 Satish Chandra, Shri
 Savant, Shri Shankarrao

Sayee J, Shri P.M.
 Shahnsawaz Khan, Shri
 Shailani, Shri Chandra
 Shankar Dev, Shri
 Shankaranand, Shri B.
 Sharma, Shri A. P.
 Sharma, Dr. H. P.
 Sharma, Shri Nawal Kishor
 Sharma, Shri R. N.
 Sharma, Dr. Shankar Dayal
 Shastri, Shri Sheopujan
 Shetty, Shri K. K.
 Shinde, Shri Annasaheb P.
 Shivnath Singh, Shri
 Shukla, Shri B. R.
 Sinha, Shri Nawal Kishore
 Stephen, Shri C. M.
 Tayyab Hussain, Shri
 Tiwary, Shri D. N.
 Tiwary, Shri K. N.
 Tombi Singh, Shri N.
 Unnikrishnan, Shri K. P.
 Venkatasubbaiah, Shri P.
 Verma, Shri Ramsingh Bhai
 Verma, Shri Sukhdeo Prasad
 Vikal, Shri Ram Chandra
 Virbhadra Singh, Shri
 Yadav, Shri R. P.

NOES

Agarwal, Shri Virendra
 Bhattacharyya, Shri Dinesh
 Bhattacharyya, Shri S. P.
 Bhaura, Shri B. S.
 Bosu, Shri Jyotirmoy
 Chandra Shekhar Singh, Shri
 Chandrappan, Shri C. K.

Chatterjee, Shri Somnath
Chavda, Shri K. S.
Deo, Shri P. K.
Goswami, Shrimati Bibha Ghosh
Gowder, Shri J. Matha
Gupta, Shri Indrajit
Kalingarayar, Shri Mohanraj
Mayavaa, Shri V.
Mehta, Shri P. M.
Mody, Shri Piloo
Mohammad Ismail, Shri
Mohanty, Shri Surendra
Pandeya, Dr. Laxminarain
Parmar, Shri Bhaljibhai
Rao, Shri M. Satyanarayan
Roy, Dr. Saradish
Sezhiyan, Shri
Shakya, Shri Maha Deepak Singh
Shastri, Shri Ramavatar
Singh, Shri D. N.
Sinha, Shri C. M.
Subravelu, Shri
Verma, Shri Phool Chand
Yadav, Shri G. P.

MR. DEPUTY-SPEAKER : The result of the division is Ayes 133; Noes 31.

The motion was adopted.

MR. DEPUTY SPEAKER : The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YESHWANTRAO CHAVAN :

I move :

"That the Bill be passed".

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

18.14 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 15, 1973/Phalguna 24, 1894(Saka).